

I/D.No.LL (B).47/2010/120
Dated Shillong, the 21st April, 2017.

Education Department- I/D.,

Enclosed, please find herewith 200 (two hundred) copies of the University of Technology and Management (Amendment) Act, 2017 (Act No. 4 of 2017) for information and necessary action.

(L.A.Lyndem)

Under Secretary to the Govt. of Meghalaya,
Law Department.

Memo No.LL (B).47/2010/120 -A

Dated Shillong, the 21st April, 2017.

Copy to: -

1. The Commissioner & Secretary, Meghalaya Legislative Assembly with 5(five) copies of the above Act for information and necessary action.
2. Cabinet Affairs Department.
3. The Data Entry Operator, Law (A) Department for uploading the notification in the Law Department web site.

By order etc.,



Under Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 4th April, 2017.

No.LL(B)47/2010/115.—University of Technology and Management (Amendment) Act, 2017 (Act No. 4 of 2017) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2017.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 1st April, 2017.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 4th April, 2017.

**THE UNIVERSITY OF TECHNOLOGY AND MANAGEMENT
(AMENDMENT) ACT, 2017**

An

Act

to amend the University of Technology and Management Act, 2010 (Meghalaya Act No. 3 of 2011).

Be it enacted by the Legislature of the State of Meghalaya on the Sixty-eighth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the University of Technology and Management (Amendment) Act, 2017.
(2) It shall come into force from the date of notification in the Official Gazette.

Amendment of the Preamble.

2. In the Preamble of the principal Act, for the words and figures "Hydrocarbons Education & Research Society (HERS), registered under Societies Registration Act, 1860 at New Delhi" the words and figures "Maharashtra Academy of Engineering and Educational Research (MAEER), Pune, Registered under the Bombay Public Trusts Act, 1950 and Societies Registration Act, 1860" shall be substituted.

Amendment of sub-section (v) of Section 2.

3. In the existing sub-section (v) of Section 2 of the principal Act, for the words and figures "Hydrocarbons Education and Research Society registered under Societies Registration Act, 1860 having its registered office at PHDCCI, PHE House, III Floor, 4/2 Siri Institutional Area, August Kranti Marg, New Delhi 100016" the words and figures "Maharashtra Academy of Engineering and Educational Research (MAEER), Pune, Registered under the Bombay Public Trusts Act, 1950 and Societies Registration Act, 1860, having its registered Office at Sl.No. 124, Kothrud, Pune 411038" shall be substituted.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.